

**GOVERNMENT OF INDIA  
DEFENCE  
LOK SABHA**

UNSTARRED QUESTION NO:5955  
ANSWERED ON:03.05.2010  
MOBILE TOWERS ON DEFENCE LANDS  
Rajukhedi Shri Gajendra Singh

**Will the Minister of DEFENCE be pleased to state:**

- (a) the details of Mobile Towers constructed on the defence lands inside and outside the Cantonment in the area falling under jurisdiction of Directorate Defence Estates, Western Command, Chandigarh during 1998-2006;
- (b) the details of cases of unauthorised construction of mobile towers on Defence lands, old grant properties and Cantonment fund properties in the said area and action taken against each of them;
- (c) the details of laying of underground cables for purposes of mobile towers functioning in the area during the said period giving details of authorized and unauthorized laying in each case;
- (d) whether there is any policy laid down by Ministry of Defence for laying of the cables and construction of mobile towers on the Defence lands; and
- (e) if so, the details thereof?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF DEFENCE (SHRI A.K. ANTONY)

- (a): During 1998-2006, 26 Mobile Towers were constructed on the defence lands inside and outside the Cantonment in the area falling under jurisdiction of Directorate of Defence Estates, Western Command, Chandigarh.
- (b): Out of the above 26 Mobile Towers, 12 were unauthorized construction on defence lands. 3 such Mobile Towers have been removed, 1 case is subjudice and action in respect of remaining 8 has been initiated under the Public Premises Eviction Act.
- (c): No case of laying of underground cables for functioning of Mobile Towers has come to notice.
- (d) & (e): Yes, Madam. Ministry of Defence has issued detailed policy guidelines for construction of communication towers as well as other infrastructure including laying of cables on defence land for improving the communication infrastructure vide letters dated 12th September, 2008 and 16th November, 2009.